

10.08.2010

OA No. 298/2009

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Gaurav Jain, Counsel for respondents.

Learned counsel for the applicant submits that in view of the subsequent order dated 22.07.2009 (Annexure R/7) whereby the duty assigned to the applicant earlier has been modified, he does not want to press this OA at this stage with liberty reserved to him to challenge the order dated 22.07.2009 by filing substantive OA.

In view of what has been stated above, the present OA is disposed of with liberty reserved to the applicant in the aforesaid terms.

(M.L. CHAUHAN)  
MEMBER (J)

AHQ

11/11/10  
के आदेशानुसार मेरी  
चाहिए ही ने लिया है  
की भर्त-प्रवास करने के लिए 11/11/10  
Gaurav Jain  
Section Officer (Judicial)  
Central Administrative Tribunal  
Jaipur Bench, JAIPUR